

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 1343/2021

SUKHVINDER SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 12-08-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Niraj Sharma, AOR

For Respondent(s)

Mr. Ajay Vikram Singh, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Four weeks time, is granted to respondent no. 1 to file counter affidavit.

Learned counsel for the petitioner has failed to take fresh steps and furnish fresh particulars in respect of respondent no. 2. However, as prayed, two weeks time, as a last chance is granted to learned counsel to file the same.

Failing which, process the matter for listing before the Hon'ble Judge-in-Chambers for further directions.

If steps are taken and particulars are furnished, List again on 04.09.2022.

S.P.S. LALER
Registrar

pm